

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 752 OF 2013
CUTTACK, THIS THE 12th DAY OF November, 2013

**CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)**

.....
Sri Pitabas Das,
Aged about 42 years,
S/o Late Debendra Prasad Das,
Permanent resident of
At/PO- Bharatpur, Dist-Kendrapara,
Ex-EDBPM, Bharatpur B.O.
In account with Kendrapara H.O.

.....
Applicant
Advocate(s) : Mr. D.K.Mohanty

VERSUS

Union of India Represented through

1. Director General of Posts,
Govt. of India, Ministry of Communications,
Dept. of Posts, Dak Bhawan,
New Delhi-110001.
2. Chief Post Master General,
Odisha Circle,
Bhubaneswar,
Dist. Khurda.
3. Superintendent of Post Offices,
Cuttack North Division,
Cuttack-1.
4. Asst. Superintendent of Post Offices,
Kendrapara Sub Division,
Kendrapara.

... Respondents
Advocate(s)..... Mr. D.K.Bhera.
.....

O R D E R (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. D.K.Mohanty, Ld. Counsel for the applicant,
and Mr. D.K.Bhera, Ld. Additional Central Govt. Standing Counsel
appearing for the Respondents, on whom a copy of this O.A. has
already been served.



2. After hearing at length, Mr. Mohanty, Ld. Counsel for the applicant wants to withdraw this O.A. with liberty to make a representation to Respondent Nos. 3 and 4 enclosing the copy of the order passed by the Hon'ble High Court of Orissa within 7 days from today and further direction to Respondent Nos. 3 and 4 to consider the same within a stipulated period. Mr. Mohanty, Ld. Counsel for the applicant, has filed a memo to that effect, which is kept on record.

3. In view of the above, as prayed for by Ld. Counsel for the applicant, without expressing any opinion on the merit of the matter, I dispose of this O.A. directing Respondent Nos. 3 and 4 to consider the representation, if such representation is made by the applicant within 7 days from today, taking into account the observation made by the Hon'ble High Court of Orissa and communicate the result thereof to the applicant by way of a reasoned and speaking order within four weeks from the date of receipt of the representation.

4. With the aforesaid observation and direction, this O.A. stands disposed of.

5. Copy of this order be sent to Respondent Nos. 3 and 4 by Speed Post by tomorrow, for which Mr. Mohanty, Ld. Counsel for the applicant undertakes to file postal requisites during the course of the day. Ld. Counsel for the applicant is at liberty to produce/sent the copy of this O.A., if so advised, to the Respondents.


(A.K.PATNAIK)
MEMBER(Judl.)

RK